

NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 20
ALLAHABAD BENCH

CP NO. 231/ALD/2020, CA NO. 344 /2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2020 AT 10:30 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: HARSH AZAD & ANR. V/S ZILLIOUS SOLUTIONS PVT. LTD.

SECTION : 241/242 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. UTAM DATT ALONGWITH MS. SONAKSHI SINGH & SH. RAJAT SHARMA, ADVS.

COUNSEL FOR RESPONDENT : SH. ANKUR GUPTA ALONGWITH SH. RAJAT SEHGAL & SH. MANDAVYA KAPOOR, ADVS.

CP NO. 231/ALD/2020, CA NO. 344 /2019

The matter was taken up today through Video Conferencing.

Heard Sh. Utam Datt alongwith Ms. Sonakshi Singh, Sh. Rajat Sharma, Advocates for the Applicant and Sh. Ankur Gupta, Sh. Rajat Sehgal, Sh. Mandavya Kapoor, Advocates for the Respondent through Video Conferencing.

Perusal of the earlier order of this court shows that time was granted to the respondents to file reply but till date no reply has been filed by any of the Respondents. Let the same be filed by the next date.

Record shows that the CA No. 344/2020 has been filed by the Respondent No.2, which is on record, the applicant may also file their reply to the said application by the next date fixed.

Accordingly, put up on 24th March, 2021 before the Regular Court/ Video Conferencing, by which time parties may exchange their pleadings.

—sd—

Dated : 21.12.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**